

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 16/(MAH)/2016
C.A. No.

CORAM:



Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: M/s. Life Insurance Corporation of India
V/s.
M/s. Sterling Biotech Limited

SECTION OF THE COMPANIES ACT: 117C of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Rajdeep Lahiri	Adv. for petitioner	
②	Vedhyadhar Shinde	"	

Order

CP. No. 16/117C/CLB/MB/MAH/2016

Petitioner side is present. Respondent side is absent.

The Counsel of the Petitioner says that the Petitioner has already served copies upon the Respondent Counsel by handing acknowledged receipts of notices.

It appears from the record, despite the service has been effected on the Respondents, they remained absent for today's hearing and to the previous hearing as well.

However, at the request of the Petitioner, this Bench again directed the Petitioner to communicate next day of hearing to the Respondent enabling them to appear on the next date of hearing without fail.

If the Respondent company remains absent to the next date of hearing as well, this Petition will be set exparte against the Respondent company and proceed to hear the Petitioner side submissions.

List this matter for hearing on 23.11.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)